

NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 09/07/2019

PRESENT: SHRI B.S.V. PRAKASH KUMAR, MEMBER (JUDICIAL)

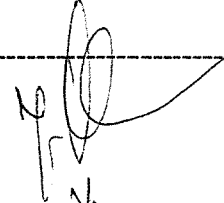
APPLICATION NUMBER :
PETITION NUMBER : CP/37/2018
NAME OF THE PETITIONER(S) : FRESCO PELLI SPA
NAME OF THE RESPONDENT(S) : FUTURE PELLI INDIA PVT LTD & 5
UNDER SECTION : 241/242

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

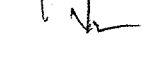
1. M. XIDYA

Counsel for Petitioner



2. K. Mourtay -

Counsel for R_{2,3} & 6



3) G. Ashokanathan
for PASS Associates

Advocate for R₄ & 5.



(2)

[CP/37/2018]

On the Respondents side filed 400 Pages typed set with documents in Italian language, when these Respondents were asked to file translation of those documents, it appears that these Respondents filed only some portions of those documents translated stating that relevant portion alone is translated. If such is the case, these Respondents are not expected to rely upon any other portion of the document and if that translated portion alone is not sufficient for determination of the Company Petition, then untranslated portion cannot be read as document supporting the translated portion. However, those translated portions being provided to the Petitioner side, on which, the Petitioner side is at liberty to file reply on the next date of hearing.

List this matter on **02.08.2019**.

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(B.S.V. PRAKASH KUMAR)
MEMBER (JUDICIAL)

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